

IN THE NATIONAL COMPANY LAW TRIBUNAL
NEW DELHI BENCH (COURT - II)

Item No. 302
CP-64/ND/2024

IN THE MATTER OF:
Shabina Fatima

... **Applicant/Petitioner**

Versus

Virise Natural and Organic Cosmetic Products Pvt. Ltd. ...

Respondent

Under Section: 241(1),Sec. 242(4)

Order delivered on 01.04.2024

CORAM:

SH. ASHOK KUMAR BHARDWAJ
HON'BLE MEMBER (J)

SH. SUBRATA KUMAR DASH
HON'BLE MEMBER (T)

PRESENT:

For the Petitioner : Adv. M. Tariqui Siddiqui, Adv. Iswar Mohapatra,
Adv. Abhishek Pandey

For the Respondent :

Hearing Through: VC and Physical (Hybrid) Mode

ORDER

Issue notice to the Respondent returnable on 04.04.2024. The Applicant undertakes to serve notice upon the Respondent through all modes viz. registered post, speed post, courier service, E-mail and Dasti. Affidavit of service be filed within one week. Reply, if any, may be filed by the Respondent within one week from the date of receipt of the notice. Rejoinder, if any, may be filed before the next date of hearing. Dasti.

In the meantime, Bank Account No. 50465620514 maintained by the Indian Bank Paiga Branch of Indian Bank, at Kashipur would be allowed to be operated for limited purpose of paying the dues of governmental authorities.

List the matter on 04.04.2024.

Sd/-
(SUBRATA KUMAR DASH)
MEMBER (T)

Sd/-
(ASHOK KUMAR BHARDWAJ)
MEMBER (J)